

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH,**

Allahabad, this the 01st day of October 2018.

Present :

Hon'ble Mr. Justice Bharat Bhushan, Member (J)

Original Application No. 330/00989 of 2018

Jokhu Lal 62 years, son of Late Maghu Ram, Resident of Village Samogara, Post Bigahana, Police Station Meja, District Allahabad.

.....**Applicant.**

By Advocate : Shri M.N Pathak/Shri Shiv Lal Verma

V E R S U S

1. Union of India through Secretary, Northern Railway, Rail Bhawan, New Delhi.
2. Divisional Railway Manager, Northern Railway, New Delhi.

.....**Respondents**

By Advocate : Shri G.K Tripathi

O R D E R

List revised. Heard Shri Shiv Lal Verma, Advocate for applicant and Shri G.K. Tripathi, Advocate for respondents.

2. It appears that applicant was an employee under Divisional Railway Manager, Northern Railway, New Delhi and was appointed as Porter on 15.05.1995 in the same office. It is stated that applicant retired on 31.7.2016 after completing 21 years of service. The application says that gratuity and other retiral dues have not been paid despite repeated requests of applicant. It is further stated that the representation dated 7.8.2018 was made before the respondent No.2 but the same has not been disposed off. It

appears that copy of this representation was made available on record as Annexure A-2. It is further stated that another representation dated 12.09.2018 (Annexure A-3) was also submitted before Competent Authority.

3. Learned counsel for the applicant has submitted that his grievance would be redressed if representations dated 7.8.2018 and 12.9.2018 are decided by the respondents by a reasoned and speaking order within a stipulated period of time.

4. Learned counsel for the respondents has no problem with this argument.

5. In view of submissions made by counsel for the parties, it appears that representations dated 7.8.2018 and 12.9.2018 are still pending with the respondents and rival parties have agreed that disposal of said representation would suffice. Hence, no useful purpose will be served by keeping this OA pending. Accordingly, without commenting anything on merits of the case, the instant Original Application is disposed off with the direction to the respondent No.2/Competent Authority to decide the representations of the applicant dated 7.8.2018 and 12.9.2018 by a reasoned and speaking order within a period of 4 months from the date of receipt of certified copy of this order and communicate the decision so taken by the respondents to the applicant in writing.

No costs.

(Justice Bharat Bhushan)
Member (J)

Manish/-